

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

Item No. 103  
IB-676/ND/2022  
IA/3618/2024

**IN THE MATTER OF:**

**M/s. Edelweiss Assest Reconstruction Company Ltd. ...PETITIONER**

**Vs.**

**M/s. Anusha Engineering Consultants & Construction ...RESPONDENT**

**Section**

**U/s 7 of IBC, 2016**

**Order delivered on 23.07.2024**  
**HYBRID HEARING (PHYSICAL & VC)**

**Coram:**

**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**  
**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Petitioner/Financial Creditor**

**:**

**For the Respondent/Corporate Debtor**

**:**

**For the RP**

**:Adv Ritika Gaur**

**ORDER**

**IA/3618/2024**

This is an intimation filed by IRP for Constitution of CoC in terms of Regulation 13 (2) (d) & 17 (1) of the IBBI, IRP was seeking Regulation, 2016.

Heard the Ld. Counsel on behalf of the IRP. The intimation regarding Constitution of CoC is taken in record, with just exceptions, present IA is **disposed off.**

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Mahendra Khandelwal)**  
**Member (J)**